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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 488/2010 & ITA 493/2010

COMMISSIONER OF INCOME TAX Appellant
Through : Mr Sanjeev Sabharwal

versus

ORIENTAL INSURANCE CO LTD Respondent
Through : Ms Mahua Kalra

CORAM:
HON'BLE MR JUSTICE BADAR DURREZ AHMED
HON'BLE MR JUSTICE V.K. JAIN

% **ORDER**
20.05.2010

The approval of the Committee on Disputes has not been taken. Consequently, we decline to entertain this appeal. The appellant is granted leave to apply for approval of the Committee on Disputes in case such an application has not yet been made. In case the Committee on Disputes grants approval, the appellant would be at liberty to file a fresh appeal within 15 days of the appellant receiving the order granting approval.

These appeals stand disposed of in these terms.


BADAR DURREZ AHMED, J


V.K. JAIN, J

MAY 20, 2010
SR